

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-102
IB-657/ND/2021
New IA-5985/2025

IN THE MATTER OF:

Manish Aneja & Ors.

.....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 12.12.2025

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAVINDRA CHATURVEDI,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr. Adv Vaibhav Gaggar, Adv Sahil Sharma, Adv
Ambikka Singh, Adv Aryan

For the Respondent : Mr. Abhishek Anand, Mr. Manmeet Singh, Mr.
Anugrah Robin, Ms. Saru Sharma for R-2, Mr.
Sumesh Dhawan, Ms. Khyati Khemka for R-4 in
IA-4985/25

For the RP : Adv Rishabh Jain, Gaurav Katiyar, RP in person

ORDER

New IA5985/2025:-

This is an application filed under Section 60(5) of the IBC, 2016. Ld. Sr. Counsel Mr. Vaibhav Gaggar on behalf of Applicant is present and on instructions, sought liberty to withdraw the present application with a liberty to take appropriate steps in accordance with provision of law. Liberty is granted to the Applicant to withdraw IA-5985/2025 and the same is dismissed as withdrawn with a liberty to take appropriate steps as per law. With these observations, the present IA is **dismissed as withdrawn.**

Sd/-

**(RAVINDRA CHATURVEDI)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**